

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.414

IA/1064/ND/2024, IA/1148/ND/2024 IN IB/745/ND/2023

IN THE MATTER OF:

Indian Bank	...	Applicant
Versus		
Apresh Garg	...	Respondent

Under Section 95(1) Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the RP	: Ms. Pooja Damir Miglani, Adv.
For the Applicant	: Mr. Rajesh Kumar Gautam, Mr. Anant Gautam, Ms. Likivi Jakhalu, Ms. Kovitoli G Yeptho, Advocates
For the PG	: Mr. Raghav Diskhit, Adv, in IA/1148/ND/2024, IA/1064/ND/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the Personal Guarantor are present physically. Learned Counsel for the Resolution Professional is present through video-conferencing. Learned Counsel for the Personal Guarantor seeks some time, as arguing counsel is held up before some other court. Let this matter be posted to 26.07.2024 for arguments.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**